47 Written Answers

to Questions 48

Sale of H. S. 748 (AVRO) Planes to Hawker and Siddley Company

*801. SHRI BHUPESH GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that HAL has sold seven H.S. 748 (Avro) planes originally built for Indian Airlines to Hawker and Siddley Company, the original designers of tin's transport plane at a loss : and

(b) if so, what are the reasons therefor V

THE MINISTER OF STATE (DE-FENCE PRODUCTION) IN THE MINIS-TRY OF DEFENCE (SHRI RAM NIWAS MIRDHA): (a) No, Sir.

(b) Does not arise.

Provident Fund Investments

802. DR. Z. A. AHMAD: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Central Government have issued new directives to the employers on the Provident Fund investments;

(b) if so. what are the del lils thereof; and

(c) how many workers would be covered thereunder ?

THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA REDDY): (a) So far as investment of Employees Provident Fund monies is concerned, the notification dated the 3()th November, 1974 issued by the Government, a copy of which is placed on the Table of the Rajya Sabha, makes no changes in the pattern of in-vestment adopted since the 1st April, 1974.

(b) and (c) Do not arise.

GOVERNMENT OF INDIA

MINISTRY OF LABOUR

New Delhi, the 30th November. 1974

Statement

9 Agrahayana. 1S96 NOT1FICA TION

S.O. 683E.-In exercise of the powers conferred by clause (al of sub-section (3) of section 17 of the Employees' Provident Funds and Family Pension Fund Act, 1952 (19 of 1952). and in continuation of the notification of the Government No. S.O. 574E dated 1974, the Central the 28th September, Government hereby directs that every employer in relation to an establishment exempted under clause (a) or clause lb) of subsection (1) of section 17 of the said Act or in relation to an employee or a class of employees exempted under paragraph 27, or as the case may be, paragraph 27A of the Employees' Provident Funds Scheme, 1952, shall transfer the monthly provident fund contributions within fifteen days of the close of the month to the Board of Trustees, duly constituted in respect of that establishment, within a period of two weeks from the date of receipt of the said amounts from the employer, the provident fund accumulations, that to say, is the contributions, interest and sundry receipts as reduced by any obligatory outgoings, in accordance with the following pattern, namely :--

(i)	Central Government secu-			
	rities.	3 84 8	14447	45%
(ii)	State Government securi-			
	ties and State or Central			
	Government guaranteed			
	securities,		22	25 %
(iii)	Post Office	Time De	po-	
	sits and Small Savings			30%

The above pattern will be in force for the period from 1st December, 1974 to 31st March. 1975.